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OA No. 245 of 2008

Babula Hansda

....Applicants

Versus

UOI & Ors.

.... Respondents

1. Order dated 4<sup>th</sup> September, 2009.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

Having heard Mr.S.K.Swain, Learned Counsel

appearing for the Applicant and Mr.S.K.Ojha, Learned Standing Counsel for the Respondents, perused the materials placed on record. Claiming non-consideration of the case of the Applicant for providing employment on compassionate ground after the death of his father prematurely on 23.09.2007 while working in the Railway as Mate.

Respondents have filed their counter interalia stating therein that the applicant failed to file any application in proper format as also necessary documents such as death certificate, legal heir certificate, court affidavit, photographs and proof of educational qualification for necessary consideration of his case. Though the sectional personnel inspector has visited the residence of the applicant time and again, the applicant did not supply the original documents. However, on 5.7.2008 visited the applicant's residence for collecting documents. The applicant undertook to hand over the documents in the division office on 2.8.2008. Accordingly he has attended the office on that date and submitted necessary documents. Thereafter, the case for providing employment on compassionate ground has been processed. However, it is found that the applicant has not submitted application for employment assistance on compassionate ground in the prescribed format. After receipt of the same further action in the matter will be taken.

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In course of hearing Learned Counsel for the Applicant did not say anything whether the applicant has submitted application in the proper format meanwhile. If ~~not~~ the Applicant is directed to submit the same within seven days and the Respondents ~~is~~ <sup>are</sup> directed to take further action in the matter as per rules and communicate the result thereof to the applicant within a period of sixty days thereafter. If meanwhile the applicant has submitted the application in proper format, then as undertaken by Learned Standing Counsel for the Respondents, action taken in the matter shall be intimated to the applicant, if not already done, within a period of thirty days from the date of receipt of this order.

With the aforesaid observations and directions, this OA stands disposed of. No costs.

  
(C.R. Mohapatra)  
Member(Admn.)